

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **25.10.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CP.IB/19/CHE/2021
NAME OF PETITIONER : Dhaval J Mistry (RP)
M/s Poggen-Amp Nagarsheth Powertronics Pvt Ltd
NAME OF RESPONDENT : Venture Power Systems India Pvt Ltd
SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

The Petitioner is represented by Ms. Mahar Amutha Surya, Advocate, RP is represented by Mr. S. Sathiyarayanan, Advocate through video conferencing platform.

Learned Counsel for the RP states that vide IBA/1449/2019 dated 04.10.2021 an order of CIRP against the Corporate Debtor was passed. Hence CP.IB/19/CHE/2021 stands **dismissed** with the direction to the Petitioner to submit his claim, if any, before the RP within a week from now.

Accordingly, CP.IB/19/CHE/2021 stands **dismissed**.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

.....

-Sd-

R. SUCHARITHA
MEMBER (JUDICIAL)